

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3204
ANSWERED ON 12TH MARCH, 2020

OPERATIONALITY OF BS-IV VEHICLES

3204. SHRI GIRISH BHALCHANDRA BAPAT:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Minister of Finance in a press conference in August, 2019 had said that Bharat Stage-IV (BS-IV) vehicles which are purchased till 31st March 2020 would remain operational for their entire duration of registration;
- (b) if so, whether any notification in this regard has been issued by the Government;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether BS-IV diesel cars which are registered for 15 years would remain operational for their entire duration of registration; and
- (e) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) In view of the draft published for the proposed amendments in the Central Motor Vehicles Rules, 1989 by this Ministry for promotion of Electric Vehicles (EVs), the Minister of Finance had inter-alia clarified that Bharat Stage-IV (BS-IV) vehicles which are registered would remain operational for their entire duration of registration.

(b) to (e) Section 41(7) of the Motor Vehicle Act, 1988 for "Registration, how to be made" read as- "A certificate of registration issued under sub-section (3), Whether before or after the commencement of this Act, in respect of a motor vehicle, other than a transport vehicle, shall, subject to the provisions contained in this Act, be valid only for a periods of fifteen years from the date of issue of such certificate and shall be renewable". The Parliament has recently passed the Motor Vehicles (Amendment) Act, 2019. Section 17 of the Motor Vehicles (Amendment) Act, 2019 provides for amendment in sub-section 7 of Section 41 of the Motor Vehicles Act, 1989 which reads as -"A certificate of registration issued under sub-section (3), whether before or after the commencement of this Act, in respect of a motor vehicle shall, subject to the provisions contained in this Act, be valid only for a period of fifteen years from the date of issue of such certificate or for such period as may be prescribed by the Central Government and shall be renewable."

Further, this Ministry has made operational around 60 provisions of the Motor Vehicles (Amendment) Act, 2019 with effect from 1st of September 2019 in whole of India vide SO 3110(E) dated 28th August, 2019 and SO 3147(E) dated 30th August, 2019.
